

आयकर अपीलीय अधिकरण, जयपुर न्यायपीठ, जयपुर  
IN THE INCOME TAX APPELLATE TRIBUNAL, JAIPUR BENCHES, JAIPUR

श्री विजय पॉल राव, न्यायिक सदस्य एवं श्री विक्रम सिंह यादव, लेखा सदस्य के समक्ष  
BEFORE: SHRI VIJAY PAL RAO, JM & SHRI VIKRAM SINGH YADAV, AM

आयकर अपील सं./ ITA. No. 776/JP/2017  
निर्धारण वर्ष / Assessment Year : 2010-11

M/s Saraf Export Palace RIICO Industrial Area, Sardarshahar, Distt. Churu	बनाम Vs.	ACIT, Circle- Jhunjhunu
स्थायी लेखा सं./ जीआईआर सं./ PAN/GIR No.: ABMFS0322G		
अपीलार्थी / Appellant		प्रत्यर्थी / Respondent

निर्धारिती की ओर से / Assessee by : None  
राजस्व की ओर से / Revenue by : Smt. Seema Meena (JCIT)

सुनवाई की तारीख / Date of Hearing : 03/04/2018  
उदघोषणा की तारीख / Date of Pronouncement : 04/04/2018

आदेश / ORDER

PER: VIKRAM SINGH YADAV, A.M.

This is an appeal filed by the assessee against the order of Id. CIT(A)-3, Jaipur dated 18.08.2017 for the assessment year 2010-11.

2. The matter was listed for hearing on 01.01.2018, then on 13.02.2018 and on each of these dates, adjournment was sought and granted by the Bench. The matter has again come up for hearing today. Notice was served on the assessee, however, none appeared on behalf of the assessee nor any adjournment application was filed. The indulgence shown by the Coordinate Benches and the trust in the

assessee to put its best foot, it seem has been abused. It therefore, appears that the assessee is not serious in pursuing its case. So in the circumstances, following the decision of Delhi Bench of ITAT in the case of CIT Vs. Multiplan India (P) Ltd., [1991] 38 ITD 320 and also on the judgment of the Hon'ble M.P. High Court in the case of Estate of Late Tukhoji Rao Holkar Vs. CWT [1997] 223 ITR 480, the appeal of the assessee is dismissed in limine.

3. Before parting, it is appropriate to state that in case the assessee is serious in pursuing its appeal filed, then it would be at liberty if so advised to pray for a recall of this order by moving an appropriate application and by giving an undertaking that it shall not abuse the time of the Court.

In the result, appeal of the assessee is dismissed.

Order pronounced in the open Court on 04/04/2018.

Sd/

(विजय पॉल राव)  
(Vijay Pal Rao)

न्यायिक सदस्य / Judicial Member

Sd/-

(विक्रम सिंह यादव)  
(Vikram Singh Yadav)

लेखा सदस्य / Accountant Member

जयपुर / Jaipur

दिनांक / Dated:- 04/04/2018.

\*Ganesh Kr.

आदेश की प्रतिलिपि अग्रेषित / Copy of the order forwarded to:

1. अपीलार्थी / The Appellant- M/s Saraf Export Palace, Churu
2. प्रत्यर्थी / The Respondent- ACIT, Jhunjhunu
3. आयकर आयुक्त / CIT

4. आयकर आयुक्त / CIT(A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, जयपुर / DR, ITAT, Jaipur.
6. गार्ड फाईल / Guard File { ITA No. 776/JP/2017 }

आदेशानुसार / By order,

सहायक पंजीकार / Asst. Registrar